

LIR No. 46962/14

Naveen Singh Rathore vs Manoranjan TV

Neeraj

02.09.2020

Present:

None for the workman.

None for the management.

The matter was earlier fixed for 02.06.2020 for the service of the notice to the management, as the present matter was remanded to the court, after setting aside the award passed by the Predecessor of this court. The workman was directed to file complete set of documents within ~~50~~²⁰ days since 17.03.2020, but, the workman has failed to file complete set of documents, so, the notice could not be issued to the management. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 23.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 8934/16
Rajesh Kumar vs M/s Galaxy Automobiles Pvt Ltd.

02.09.2020

Present: Sh. Raj Kumar Verma, AR for the workman.

The matter was earlier fixed for 01.05.2020 for filing statement of claim and receipt of cost by the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ld. AR of the workman seeks time to file the statement of claim and receipt of cost.

Accordingly, the matter stands adjourned for the same purpose on 16.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 24/18

Rakesh Kumar Bind vs Rose Impex

02.09.2020

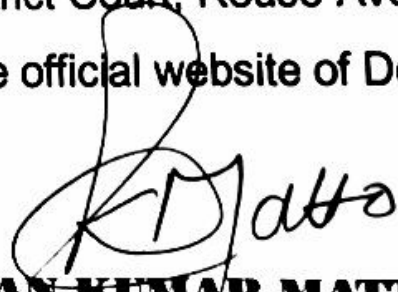
Present: Sh. Santosh Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 01.05.2020 for talk of settlement, failing which, for consideration on the application moved by the workman for production of documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for talk of settlement, failing which for consideration on the application moved by the workman for production of documents on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 25/18
Nagina vs Rose Impex

02.09.2020

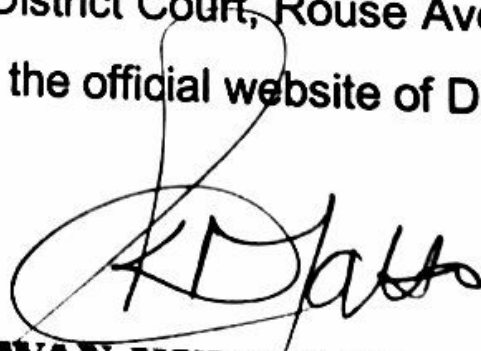
Present: Sh. Santosh Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 01.05.2020 for talk of settlement, failing which, for consideration on the application moved by the workman for production of documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for talk of settlement, failing which for consideration on the application moved by the workman for production of documents on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

L.H. No. 517/18
Usha vs M/s Grodx Export through Its Proprietor Sh. Jagveer Singh

02.09.2020

Present: None for the workman.
None for the management.

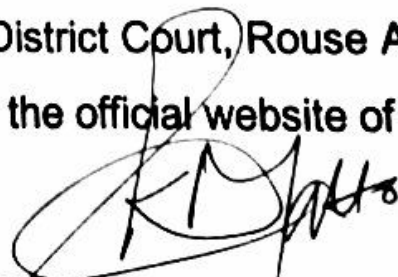
The matter was earlier fixed for 01.05.2020 for filing of fresh address of the management and also for it's service, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman has failed to file fresh address of the management, so, the notice could not be issued to the management.

Today, no one has appeared on behalf of workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 05.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS NEW DELHI

LIR No. 3750/18
Ram Jeevan vs M/s JTC Auto Parts Pvt Ltd.

02.09.2020

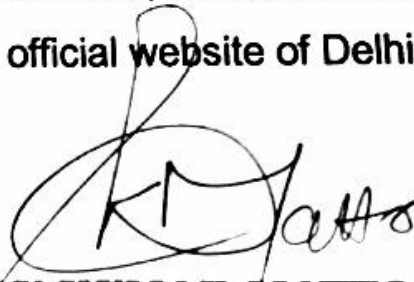
Present: None for the workman.

The matter was earlier fixed for 01.05.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim and to appear on the next date of hearing. To come up on 19.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 4220/18

Harender Prasad vs M/s Guru Kripa Industries

02.09.2020


Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for appearance of the workman and also for filing statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

through Today, no one has appeared on behalf of the workman video conference

Accordingly, the matter stands adjourned for appearance of the workman and also for filing statement of claim on 19.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1699/19
Neeraj Kumar vs M/s Rohin Steel Industries

02.09.2020

Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for appearance of the workman and also for filing statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman video conference

Accordingly, the matter stands adjourned for appearance of the workman and also for filing statement of claim on 19.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

L.H. No. 1710/19

Pawan Shah vs M/s ANS DIE OIL Seals

02.09.2020

Present: None for the workman.
Sh. Amit Goswami, AR for the management.
(Enrl No. D-3661/2013, Ph. No. 9910860506).

The matter was earlier fixed for 25.03.2020 for the service of the notice to the management, but in view of advisory of Hon'ble High Court of Delhi dated 16.03.2020, the date earlier fixed as 25.03.2020 was cancelled vide order dated 21.03.2020 and the matter was ordered to be listed for the same purpose for 30.07.2020, but, the workman did not take steps for serving the notices to the management for 30.07.2020. The matter could not be taken up on 30.07.2020 in view of spreading of covid-19.

The notice issued to the management for 25.03.2020 is received back with the report served and today Sh. Amit Goswami has appeared on behalf of the management. He has sent copies of letter of authority and written statement on the e.mail address of this court. He is directed to file original letter of authority and written statement along with the copies thereof in the court within one week from today. The workman will be at liberty to collect the copy of the written statement from the Ahlmad of this court against the proper receipt, as today, no one has appeared on behalf of the workman.

Accordingly, matter stands adjourned for filing of rejoinder and framing of issues on 05.11.2020.

Ahlmad of this court is directed to send the copy of
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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1719/19
Ashok Master vs M/s ASS Dee Oil Seals

02.09.2020

Present: None for the workman.
Sh. Amlt Goswami, AR for the management.
(Enrl No. D-3661/2013, Ph. No. 9910860506).

The matter was earlier fixed for 25.03.2020 for the service of the notice to the management, but in view of advisory of Hon'ble High Court of Delhi dated 16.03.2020, the date earlier fixed as 25.03.2020 was cancelled vide order dated 21.03.2020 and the matter was ordered to be listed for the same purpose for 30.07.2020, but, the workman did not take steps for serving the notices to the management for 30.07.2020. The matter could not be taken up on 30.07.2020 in view of spreading of covid-19.

The notice issued to the management for 25.03.2020 is received back with the report served and today Sh. Amit Goswami has appeared on behalf of the management. He has sent copies of letter of authority and written statement on the e.mail address of this court. He is directed to file original letter of authority and written statement along with the copies thereof in the court within one week from today. The workman will be at liberty to collect the copy of the written statement from the Ahlmad of this court against the proper receipt, as today, no one has appeared on behalf of the workman.

Accordingly, matter stands adjourned for filing of rejoinder and framing of issues on 05.11.2020.

Ahlmad of this court is directed to send the copy of
contd.

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1781/19

**Abhimanyu vs M/s Scientific Security Management Services
Pvt. Ltd.**

02.09.2020

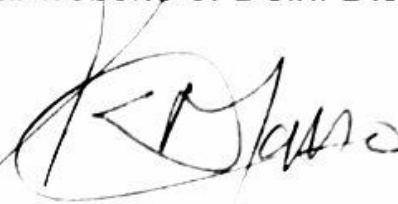
Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

**LIR No. 1797/19
Vikash Bhoomik vs M/s Scientific Security Management
Services Pvt Ltd.**

02.09.2020

Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
02.09.2020**

LIR No. 1798/19

**Vijay Kumar vs M/s Scientific Security Management Services
Pvt Ltd.**

02.09.2020

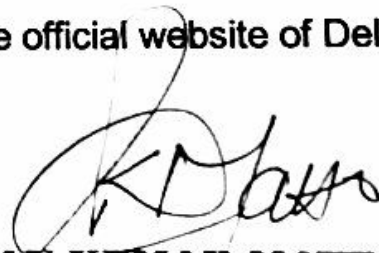
Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1800/19

Kashi Ram Yadav vs M/s Scientific Security Management Services Pvt Ltd.

02.09.2020

Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1802/19

Ishaq Ali vs M/s Scientific Security Management Services Pvt Ltd.

02.09.2020

Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1803/19

Gurbaksh vs M/s Scientific Security Management Services Pvt Ltd.

02.09.2020

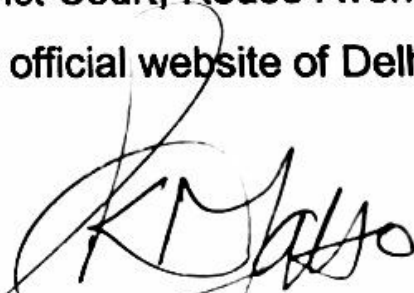
Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1805/19

N. Raju vs M/s Scientific Security Management Services Pvt Ltd.

02.09.2020

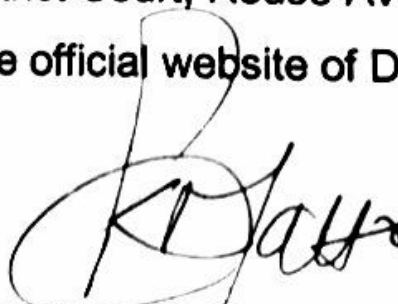
Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1807/19

Vinod Kumar vs M/s Scientific Security Management Services Pvt Ltd.

02.09.2020

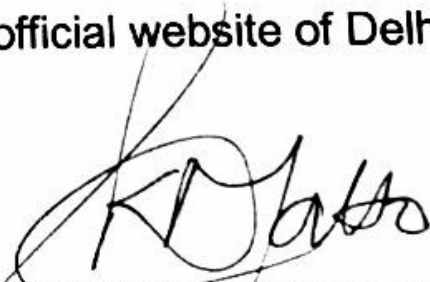
Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1809/19

**Nilesh Kumar vs M/s Scientific Security Management Services
Pvt Ltd.**

02.09.2020

Present: None for the workman.

The matter was earlier fixed for 02.06.2020 for filing of statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing statement of claim on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1899/19

Upender Sahu vs M/s Raj Kumar Mehra Transporter, Mehra Roadways

02.09.2020

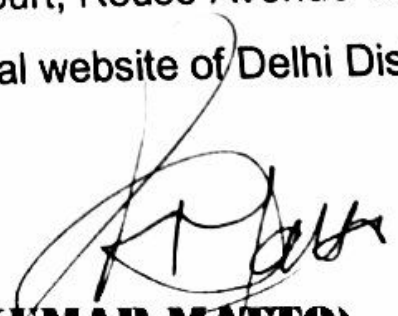
Present: Workman with Sh. Ajit Kumar Singh, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 01.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management is received back with the report served, but, today, no one has appeared on behalf of the management through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 07.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

02.09.2020

LIR No. 2354/19

Lalit Kumar vs M/s Scientific Security Management Services Pvt Ltd.

02.09.2020

Present: Workman with Sh. Ajit Kumar Singh, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 01.04.2020 for filing of the written statement by the management. It was last and final opportunity for the management to file the same, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

In the interest of justice, another last and final opportunity is granted to the management to file the written statement.

Accordingly, the matter stands adjourned for filing the written statement on 16.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 2738/19

Mohd. Abdul Barik vs M/s Auto Shades

02.09.2020

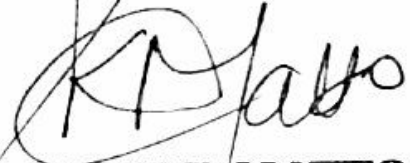
Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is not received back.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **10.12.2020.**

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 712/19

Ram Swaroop vs M/s World Class Automobiles

02.09.2020

Present: Sh.Ajit Kumar Singh, AR for the workman.
None for the management.

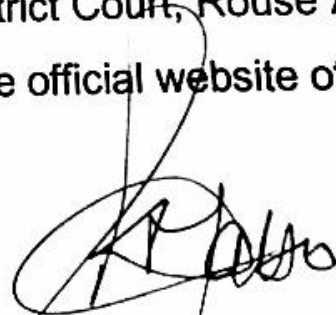
The matter was earlier fixed for 01.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the management are not received back.

Today, no one has appeared on behalf of the management through video conference

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **13.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI**

02.09.2020

LIR No. 1/20

Satish Kumar vs Libas Designs Ltd.

02.09.2020

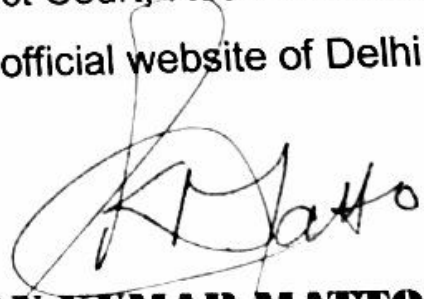
Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for services of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **10.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 2/20

Rohit Kumar vs Libas Designs Ltd.

02.09.2020

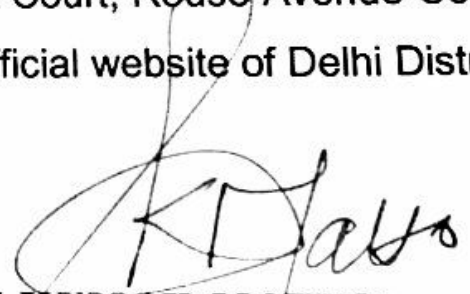
Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for services of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **10.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 3/20

Naeem Ahmed vs Libas Designs Ltd.

02.09.2020

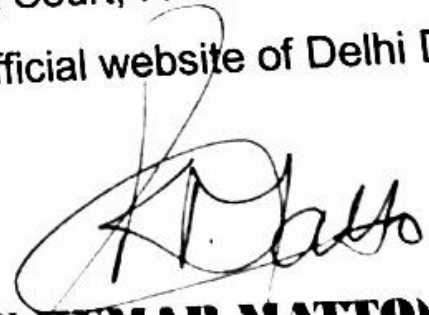
Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for services of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served, but, Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **10.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 14/20

Manoj Kumar Gupta vs Agarwal Welfare Society

02.09.2020

Present: Sh. Kaushikesh Kumar, AR for the workman.
None for the management.

The matter was earlier fixed for 01.05.2020 for service of the notice to the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is not received back.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **13.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 15/20

Prabhash Kumar vs Agarwal Welfare Society

02.09.2020

Present: Sh. Kaushikesh Kumar, AR for the workman.
None for the management.

The matter was earlier fixed for 01.05.2020 for service of the notice to the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is not received back.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **13.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 45/20

Rajendra Prasad vs White Fork Media Pvt. Ltd.

02.09.2020

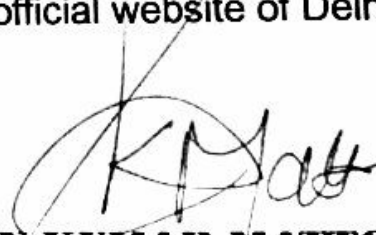
Present: None for the workman.

The matter was earlier fixed for 01.04.2020 for consideration on the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for consideration on the statement of claim on 23.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

02.09.2020

LIR No. 756/20

Abhishek Gupta vs M/s Zydus Healthcare Ltd.

02.09.2020

Present: Workman in person.

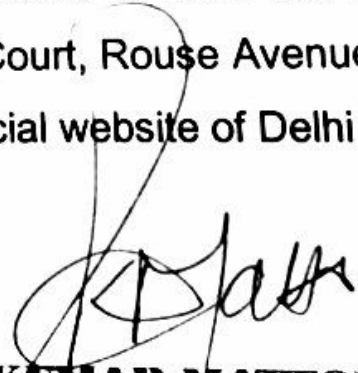
The matter was earlier fixed for 01.05.2020 for consideration on the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the workman has appeared through video conference.

Heard the workman in person and perused the record.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 14.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 757/20

Deepak Gupta vs M/s Zydus Healthcare Ltd. And Ors.

02.09.2020

Present: Workman in person.

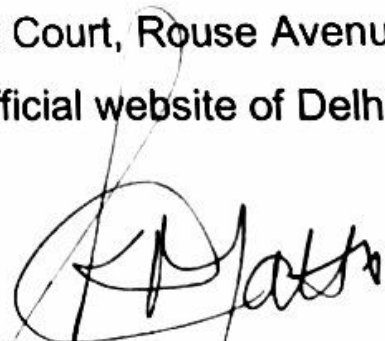
The matter was earlier fixed for 01.05.2020 for consideration on the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the workman has appeared through video conference.

Heard the workman in person and perused the record.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 14.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1223/20

Ghanshyam vs M/s Nexion automation Pvt Ltd.

02.09.2020

Present: None for the workman.

The matter was earlier fixed for 01.07.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **23.12.2020.**

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1224/20

Dharmendra Sharma vs M/s Nexion automation Pvt Ltd.

02.09.2020

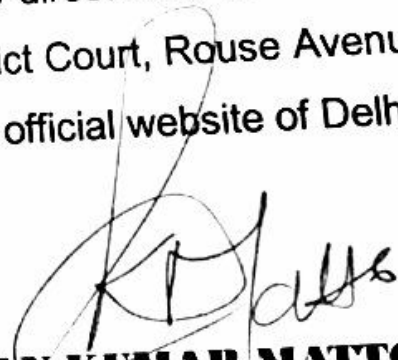
Present: None for the workman.

The matter was earlier fixed for 01.07.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **23.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1225/20

Anuj vs M/s Nexion automation Pvt Ltd.

02.09.2020

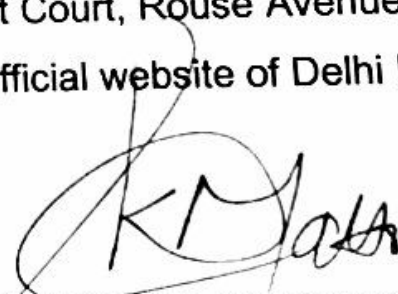
Present: None for the workman.

The matter was earlier fixed for 01.07.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **23.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1226/20

Devbhusan vs M/s Nexion automation Pvt Ltd.

02.09.2020

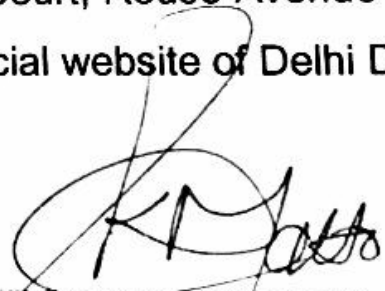
Present: None for the workman.

The matter was earlier fixed for 01.07.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **23.12.2020.**

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 1691/19

Madhu Lal vs M/s S.S.P. Packaging Industries Pvt Ltd.

02.09.2020

Present:

None for the workman.

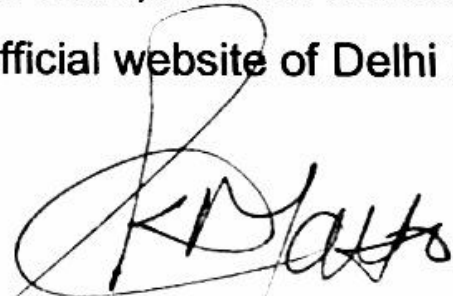
Sh. R.M. Tiwari, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 02.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 2289/19

Virender Singh vs M/s India Roadways

02.09.2020

Present:

Workman with Sh. Ajit Kumar Singh, AR for the workman through video conference.

None for the management.

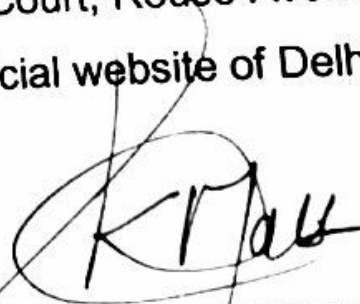
The matter is fixed for today for filing of rejoinder and framing of issues.

Ld. AR of the workman seeks time to file the rejoinder.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 02.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LID No. 668/19
Latesh Sharma vs Sparsh Special School

02.09.2020

Present: Workwoman with Sh.Ajit Kumar Singh, AR for the
workwoman through video conference.
Sh. Suman Malhotra, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues, but, Id. AR of the workman seeks time to file the rejoinder.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
02.09.2020

LIR No. 3559/16

Vinod Kumar & Ors. vs. M/s Shahi Export Pvt. Ltd.

02.09.2020

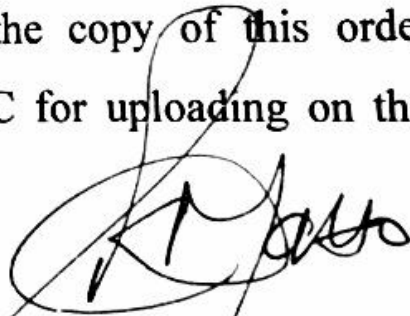
Present: Sh. Saurabh Rastogi, AR for the workman through video conference.
None for the Management No.1.
Sh. Ajit Kumar Singh, AR for the management no.2 through video conference.

The matter was earlier fixed for 01.04.2020 for cross-examination of WW3 and WW4 and also for the payment of cost of Rs. 3,000/- by the management No.1 to the workmen. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management No.1 through video conference.

Accordingly, the matter stands adjourned for the same purpose on 07.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

02.09.2020

LIR No. 1495/16

Smt. Tulsi Dhanoliya vs. M/s Caretel Infotech Ltd.

02.09.2020

Present: Sh. Saurabh Rastogi, AR for the workwoman through video conference.
None for the management.

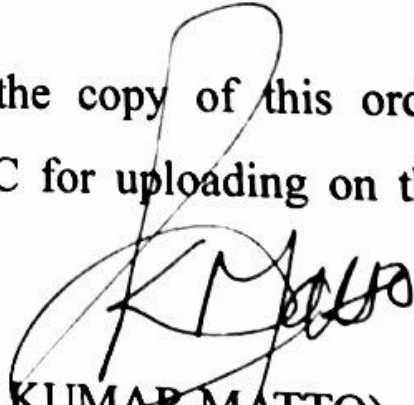
The matter was earlier fixed for 01.04.2020 for entire evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workwoman also seeks adjournment as no witness of the workwoman is available.

Accordingly, the matter stands adjourned for the entire evidence of the workwoman on 14.07.2021. Workwoman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LCA No. 261/16

Pawan Kumar vs. M/s Malwa Cotton Spinning Mills

02.09.2020

Present: None for the parties.

The matter was earlier fixed for 01.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

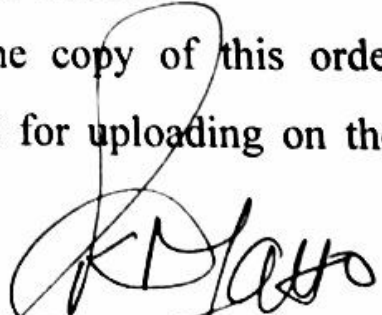
Since, the present matter was received by way of transfer and no one had appeared in the court on the last date of hearing, so, court notices were ordered to be issued to the both the parties.

Court notice issued to the workman received back with the report unserved as his address in on the record is not proper. Whereas, court notice issued to the management is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the ~~matter stands adjourned for~~ court notices to the ARs of the parties are ordered to be issued for the next date of hearing and the matter stands adjourned for the evidence of the workman on 14.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 8291/16
Islam vs. M/s Singhal Industries

02.09.2020

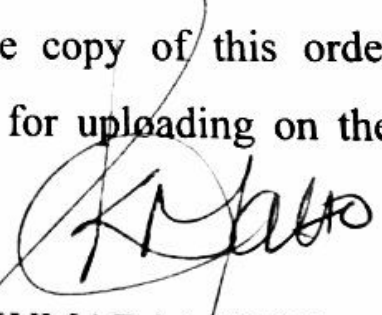
Present: Sh. Pardeep Gupta, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 30.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the workman has appeared through video conference. No one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 15.07.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 8293/16
Abdul vs. M/s Singhal Industries

02.09.2020

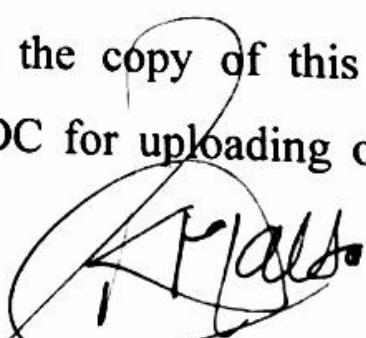
Present: Sh. Pardeep Gupta, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 30.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the workman has appeared through video conference. No one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 15.07.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 8296/16
Kapil Dev Bhagat vs. M/s Singhal Industries

02.09.2020

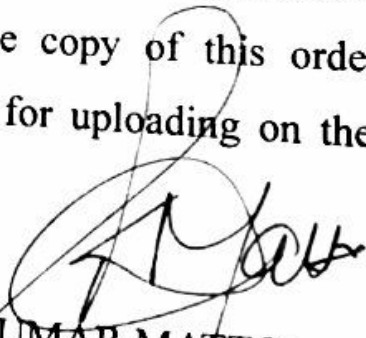
Present: Sh. Pardeep Gupta, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 30.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the workman has appeared through video conference. No one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 15.07.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 8357/16

Manoj Kumar Gupta vs. M/s Needo Switch Gear

02.09.2020

Present: None for the workman.
Management is already exparte.

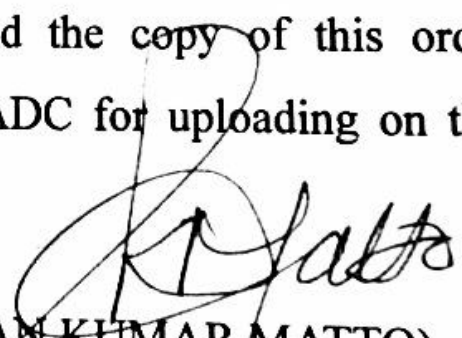
The matter is fixed for today for entire evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to the workman to conclude his entire evidence on the next date of hearing.

To come up on 19.07.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 9743/16
Bala vs. M/s Model Town Cheritable Hospital

02.09.2020

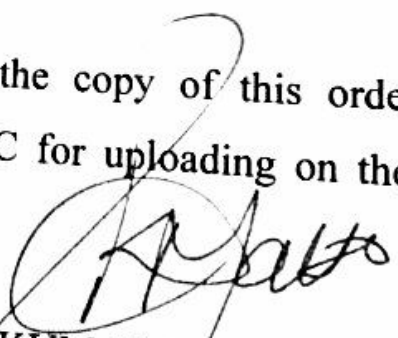
Present: None for the parties.

The matter was earlier fixed for 01.05.2020 for evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 19.07.2021. Workwoman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 2551/17
Pooja vs. M/s Swiss Auto Pvt. Ltd.

02.09.2020

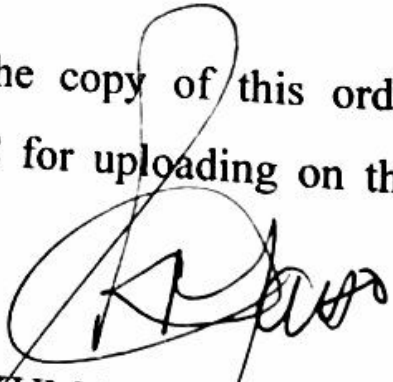
Present: None for the workwoman.
Sh. Jatin Sharma, AR for the management through video conference.

The matter was earlier fixed for 01.04.2020 for evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 21.07.2021. Workwoman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 2562/17

Manoj Kumar vs. M/s Swift HRD Management Services & Anr.

02.09.2020

Present: None for the workman.
Sh. Harnaam Singh, Proxy AR for the managements through video conference.

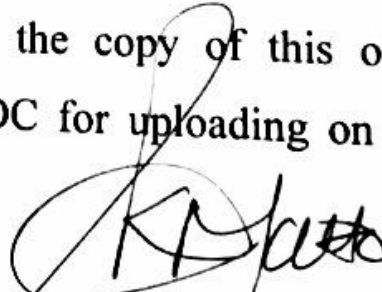
The matter was earlier fixed for 01.07.2020 for entire evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to the workman to conclude his entire evidence on the next date of hearing.

Accordingly, the matter stands adjourned for the evidence of the workman on 21.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

02.09.2020

LIR No. 2853/17

Visheshwar Mukhiya vs. M/s Trendz International

02.09.2020

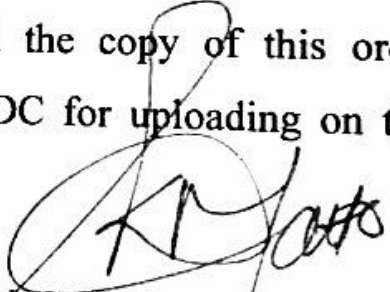
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 30.07.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 22.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 3172/17

Virender vs. M/s Janki Dass Meomorial Hospital

02.09.2020

Present: Sh. Kailash Kumar Jonwal, AR for the workman through video conference.
None for the management.

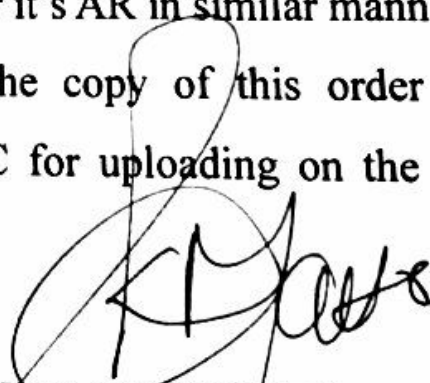
The matter is fixed for today for filing reply and consideration on the application filed by the workman vide which workman has sought directions for the management for producing certain documents and the evidence of the workman.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workman has submitted that the workman belongs to Bihar and he is away at his home in Bihar and seeks adjournment.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application on 28.01.2021 and for the evidence of the workman on 22.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 3385/17

Gayatri Sharma vs. M/s G.D. Food Manufacturing (India) Pvt. Ltd.

02.09.2020

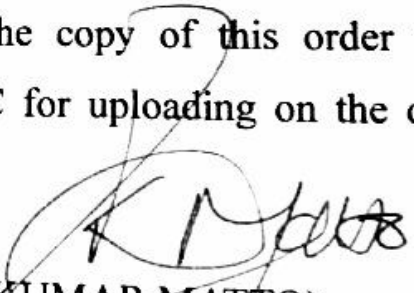
Present: None for the parties.

The matter is fixed for today for the evidence of the workwoman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 24.07.2021. Workwoman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 3387/17
Lilawati vs. M/s G.D. Food Manufacturing (India) Pvt. Ltd.

02.09.2020

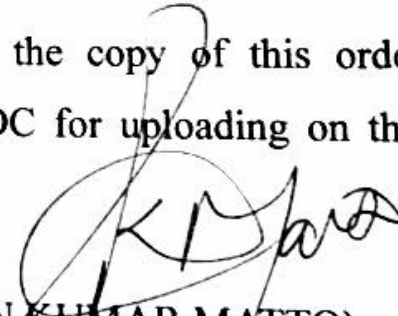
Present: None for the parties.

The matter is fixed for today for the evidence of the workwoman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 24.07.2021. Workwoman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LID No. 98/18

Maman Chand vs. M/s Maxfort School & Anr.

02.09.2020

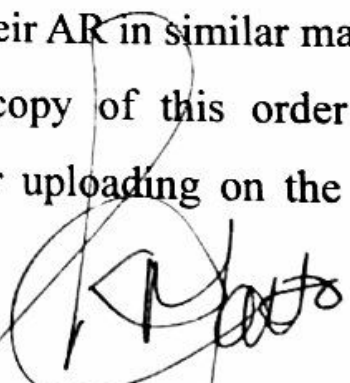
Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the managements.

The matter was earlier fixed for 01.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the managements through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 27.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LID No. 179/18

Surendra vs. M/s Shree Ji Enterprises

02.09.2020

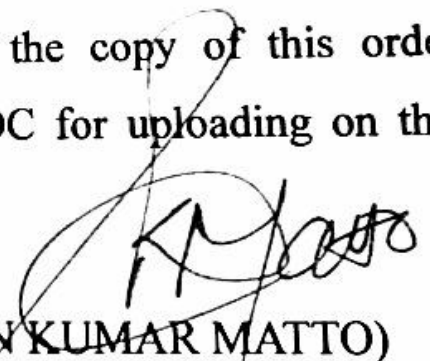
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 01.07.2020 for remaining exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for remaining exparte evidence of the workman on 27.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 752/16

~~Kshant~~ Pal vs. M/s Himani Garments MFG Company Brothers

M Kisan

02.09.2020

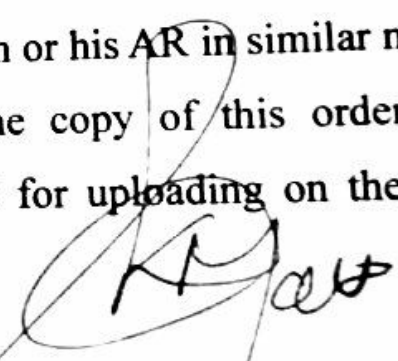
Present: None for the parties.

The matter was earlier fixed for 01.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 03.05.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 753/16

Imtiyaz Ansari vs. M/s Himani Garments MFG Company Brothers

02.09.2020

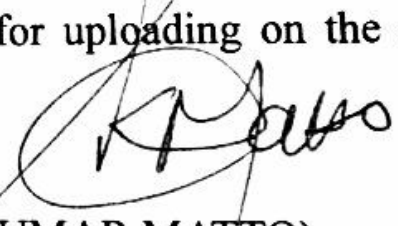
Present: None for the parties.

The matter was earlier fixed for 01.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 03.05.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

02.09.2020

LIR No. 3535/16

Ravinder vs. The Chief District Medical Officer North West & Ors.

02.09.2020

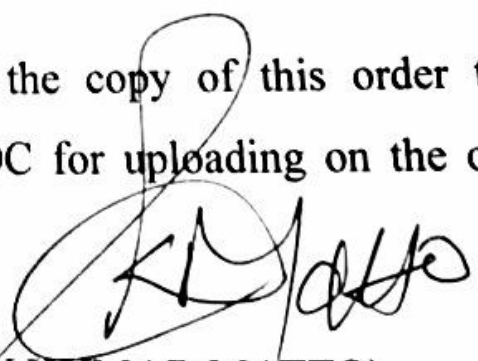
Present: Sh. Lakshmi Chandra, AR for the workman through video conference.
None for the management No.1 and 2.
Sh. Anil Sehgal, AR for the management No.3 through video conference.
None for the management no.4. (Opportunity of the workman to serve the management no.4 is already closed)
None for the management no.5.

The matter was earlier fixed for 02.06.2020 for evidence of the managements No.1 and 2. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management No.1, 2 and 5 through video conference.

Accordingly, the matter stands adjourned for the evidence of the managements No.1 and 2 on 15.05.2021. Managements no.1 and 2 are directed to file affidavits all of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

02.09.2020

LIR No. 5297/16

Ramu Prajapati vs. The Chief District Medical Officer North West & Ors.

02.09.2020

Present: Sh. Lakshmi Chandra, AR for the workman through video conference.
None for the management No.1 and 2.
Sh. Anil Sehgal, AR for the management No.3 through video conference.
None for the management no.4. (Opportunity of the workman to serve the management no.4 is already closed)
None for the management no.5.

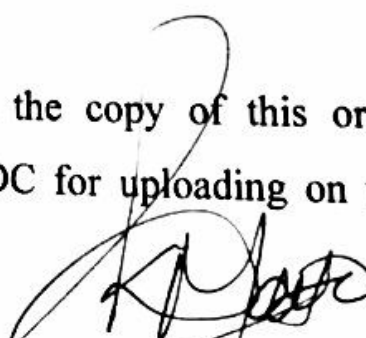
The matter was earlier fixed for 02.06.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management No.1, 2 and 5 through video conference.

Ld. AR for the management no.3 also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements on 22.05.2021. Managements are directed to file affidavits all of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 2711/16

Sh. Ravinder Kumar vs. M/s Intellivisions Software Ltd.

02.09.2020

Present: Sh. Tribhuvan, AR for the workman through video conference.
None for the management.

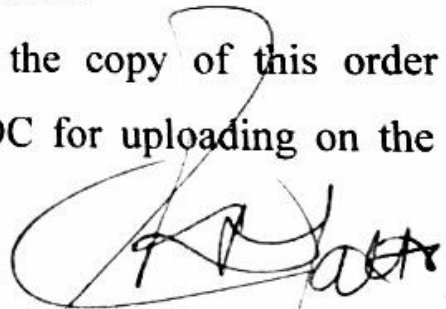
The matter was earlier fixed for 30.07.2020 for cross-examination of the witness of the management. It was last and final opportunity to the workman to cross the management witness. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Another last and final opportunity is granted to the workman to cross-examine the witness.

Accordingly, the matter stands adjourned for cross-examination of the witness of the management on 18.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LID No. 61/17

Girish Kumar vs. M/s R V Akash Ganga Infrastructure Ltd.

02.09.2020

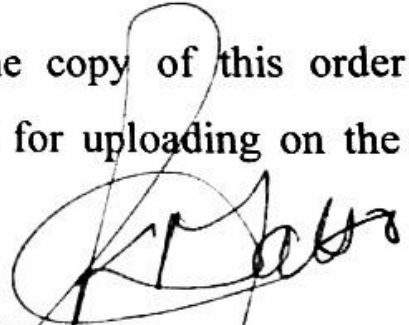
Present: None for the workman.
Sh. Yashpal Rangi, AR for the management through video conference.

The matter was earlier fixed for 02.06.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 17.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 2561/17

Madan Kumar vs. M/s Swift HRD Management Services & Anr.

02.09.2020

Present: None for the workman.
Sh. Harman Singh, Proxy AR for the managements through video conference.

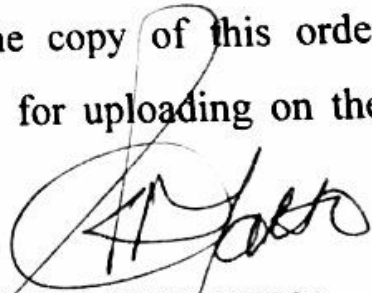
The matter was earlier fixed for 01.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Ld. Proxy AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements on 24.05.2021. Managements are directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 3386/17
Ranju Devi vs. M/s G.D. Food Manufacturing (India) Pvt. Ltd.

02.09.2020

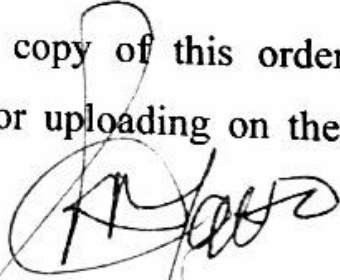
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 29.05.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workwoman or her AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 3356/16
Shiv Kumar vs. M/s Aditya Birla Retail Ltd. More Mega Store

02.09.2020

Present: Mohd. Nadeem, Proxy AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 02.06.2020 for consideration on the application filed by the workman vide which, the workman has sought directions for the management to produce certain documents.

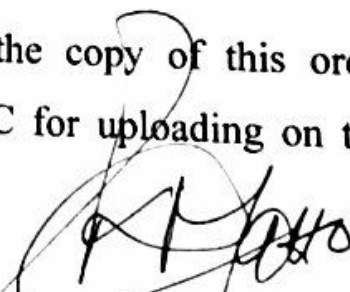
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Ld. Proxy AR for the workman seeks adjournment as the workman has already filed an application for transfer of the present matter in some other court.

Accordingly, the matter stands adjourned for consideration on the said application on 29.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

6270/16

LIR No. 6270/16

Kamal Kumar vs. M/R Em ESS Enterprises

02.09.2020

Present: Mohd. Nadeem, Proxy AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 02.06.2020 for consideration on the application filed by the workman.

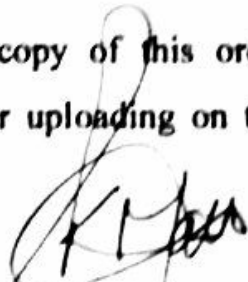
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Ld. Proxy AR for the workman seeks adjournment as the workman has already filed an application for transfer of the present matter in some other court.

Accordingly, the matter stands adjourned for consideration on the said application on 29.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 6882/16
Sh. Triloki Nath Chaudhary vs. M/s Minimed

02.09.2020

Present: None for the workman.
Ms. Ankita Wadhwa, Proxy AR for the management through video conference.

The matter was earlier fixed for 01.05.2020 for consideration on two applications filed by the management vide which the management has sought permission to file certain documents and another application vide which management sought to frame additional issues.

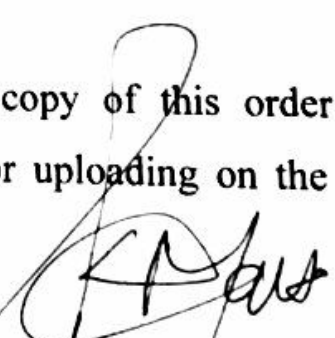
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Ld. Proxy AR for the management has submitted that main AR is busy in other matter in some other court.

Accordingly, the matter stands adjourned for considerations on the abovesaid applications on 12.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 8362/16
Dori Lal Rathor vs. M/s Bhagwan Mahavir Hospital

02.09.2020

Present: None for the workman.
Sh. R.M. Tiwari, AR for the management through video conference.

The matter was earlier fixed for 01.04.2020 for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

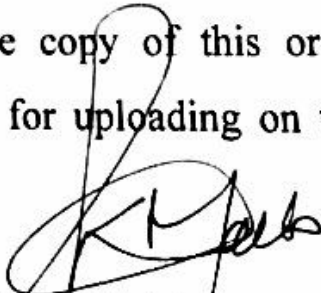
The matter was also fixed for 18.04.2020 for the evidence of the workman. But the matter could not be taken up on that day also, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management seeks another opportunity to file reply to the application of the workman.

Accordingly, the matter stands adjourned for filing reply and consideration on the application filed by the workman on 21.01.2021 and for evidence of the workman on 26.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 8364/16
Om Prakash Shukla vs. M/s Bhagwan Mahavir Hospital

02.09.2020

Present: None for the workman.
Sh. R.M. Tiwari, AR for the management through video conference.

The matter was earlier fixed for 01.04.2020 for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

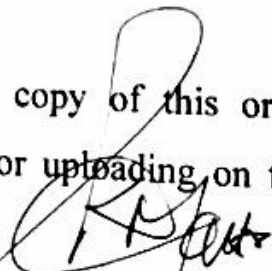
The matter was also fixed for 18.04.2020 for the evidence of the workman. But the matter could not be taken up on that day also, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management seeks another opportunity to file reply to the application of the workman.

Accordingly, the matter stands adjourned for filing reply and consideration on the application filed by the workman on 21.01.2021 and for evidence of the workman on 26.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LIR No. 402/18
Hari Swarup vs. M/s Glaze Teeno India through its Partners Sandeep
Choudhary & Niranjani

02.09.2020

Present: None for the workman.
Sh. Kaushal Kishore Mishra, AR for the management through
video conference.

The matter was earlier fixed for 01.04.2020 for production of record by the management regarding the sites on which the workman had worked during the period of his service in the management and also for recording the further statement of the workman and for consideration on the preliminary issue.

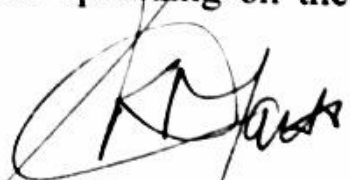
But the matter could not be taken up on 01.04.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management also seeks adjournment to produce the record as ordered by the court.

Accordingly, the matter stands adjourned for the same purpose on 23.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

Ramesh Kumar vs. M/s Arihant Company
Through its Proprietor Sh. Arun Jain

02.09.2020

Present: None for the parties.

The matter was earlier fixed for 01.04.2020 for service of the notice of the application filed by the workman.

Ahlmad has reported that notice of the said application was issued to the managements but he did not report as to whether, the notices have been received back or not. This court has perused the record. Perusal of the notice issued to the management No.1, shows that it was received by Supervisor of the management No.1, whereas notice issued to the management no.2 received back with the report unserved.

The matter could not be taken up on 01.04.2020, in view of spreading of covid 19.

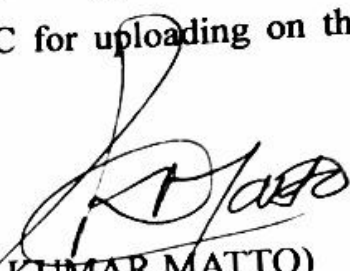
Today, no one has appeared on behalf of any of the parties through video conference.

So, the workman is directed to file fresh address, email address and mobile phone number of the management no.2 and also email address and mobile phone number of the management No.1 alongwith ^{Copies -} copy of the said application under Section 11 (3)(B) of ID Act within 4 days from today and on filing of the same, notices are ordered to be issued to the managements for the date already fixed i.e. 19.09.2020 for evidence of the workman.

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Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LID No. 387/19
Sandeep Nakai vs. The Associated Press

02.09.2020

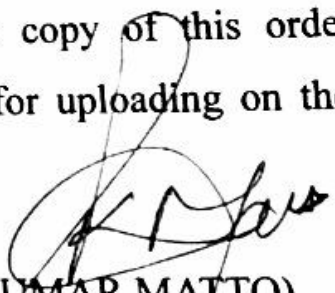
Present: Sh. Vaibhav Dang, AR for the workman through video conference.
Sh. Anupam Kishore Sinha, AR for management through video conference.

The matter was earlier fixed for 01.04.2020 for hearing final arguments. But the matter could not be taken up on that in view of spreading of covid 19.

Today, the Ld. ARs for the both the parties have appeared through video conference and after part arguments advanced by the Ld. AR for the workman till 4 P.M., both the Ld. ARs for the parties submitted that the matter may be adjourned for 28.09.2020.

Accordingly, the matter stands adjourned for hearing further final arguments on 28.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LC No. 693/16
Neeraj Kumar vs. M/s Haryana Saree Centre

02.09.2020

Present: None for the workman.
Management is already exparte.

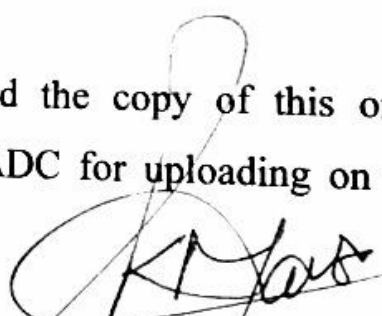
The matter was earlier fixed for 01.05.2020 for hearing exparte final arguments.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 21.01.2021 for hearing exparte final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020

LID No. 489/16
Rakesh Jha vs. Sheetal Enterprises

02.09.2020

Present: Sh. Ravinder Kumar, Proxy AR for the workman.
None for the management.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the management through video conference.

Ld. Proxy AR for the workman also seeks adjournment as main AR is not available, as he has gone under operation.

Accordingly, the matter stands adjourned for 25.01.2021 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

02.09.2020

LIR No. 3065/17
Rajkumar Jha vs. Kokeva Designs Pvt. Ltd.

02.09.2020

Present: None for the workman.
Management is already exparte.

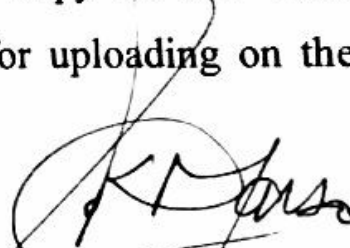
The matter was earlier fixed for 01.04.2020 for hearing exparte final arguments.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 25.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
02.09.2020